



# 19<sup>th</sup> DINESH VYAS

## Memorial Government Law College National Legal Essay Competition

### TOPICS

- 1) Examine the Unlawful Activities (Prevention) Amendment Act, 2019 and the outcomes of its implementation. Is it a rational regulation or a tactic of pigeonholing criticsers?
- 2) With reference to *Shafin Jahan v. K.M. Ashokan*, elucidate the Supreme Court's decision to uphold the Freedom of Choice and Religion.
- 3) Comment on the Personal Data Protection Bill, 2019 with reference to the Government's power to obtain anonymised data.
- 4) The rise of majoritarian governments worldwide has led several to wonder: "Quis Custodit Ipsos Custodes?". Comment on the same.
- 5) In light of *Kaushal Kishore v State UP*, elaborate on whether Article 19 (1)(a) is restricted by other fundamental rights, specifically Article 21.
- 6) Discuss the recent nullification of Section 87 of the Arbitration and Conciliation Act, 1996 by the Supreme Court.



1 <sup>st</sup> Prize	2 <sup>nd</sup> Prize	3 <sup>rd</sup> Prize
₹ 12,000/-	₹ 9,000/-	₹ 7,000/-

For further details please refer to the brochure or  
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Magazine Committee, Government Law College, Mumbai

## → THE GOVERNMENT LAW COLLEGE, MUMBAI



With a heritage spanning over 150 years and a seemingly endless list of eminent alumni, Government Law College, Mumbai has been considered as a premier institute of legal education since its inception in 1855. Having humbly begun as evening classes in a borrowed premises, this college that first lit the candle of legal education in India, stands tall amongst all its contemporaries.

Government Law College has a distinguished tradition. The College has, over the years, produced a number of eminent Judges, whose erudition and independence has been and continues to be, a great source of inspiration to the members of the Bar and the Bench. The list of alumni includes statesmen, distinguished lawyers and activists who have been at the forefront of social reconstruction. The interaction of the students with the distinguished members of the legal fraternity in a cultivated institutional environment that is constantly attempting to redefine the parameters of education, adds to the charisma of this institution.

## → PRIZES

1 <sup>st</sup> Prize	₹ 12,000/-	The winning essay will be published in meLAWnge 2019-20, the Annual College Magazine of Government Law College, Mumbai. All publishing rights will remain with the organising committee.
2 <sup>nd</sup> Prize	₹ 9,000/-	
3 <sup>rd</sup> Prize	₹ 7,000/-	

All authors submitting their entries shall receive a Letter of Appreciation for their participation.

## → DEADLINE

- The entries must be submitted on or before 4<sup>th</sup> March, 2020
- No submissions made after that shall be accepted.

## → ELIGIBILITY

Students pursuing LL.B. (3 Years or 5 Years Courses)/ LL.M. course from any recognised University or College can participate in the competition.

## → SUBMISSION RULES

- The Essay must be written in English.
- Each entry must be the original and previously unpublished work of the participant.
- A copy of the entry should be e-mailed to [melawnge@glcmumbai.com](mailto:melawnge@glcmumbai.com) in both the PDF and Word formats.
- Participants must submit a short bio-data in the body of the e-mail containing the following information:  
Full name, year, college name, telephone number & postal address along with personal contact number, email-id & postal address.
- In the body of the same email, participants are required to specify which topic they have chosen to write on. Such specification must not be included in the entry itself.
- Participants must submit a scanned copy of their College Student Identity Card or equivalent Fee Receipt. Entries which do not contain the same, will not be accepted.
- No Registration fee is to be paid by the participants.
- Co-authorship is permitted within students from the same educational institution

## ➔ PRESENTATION RULES

- The essay should comprise of not less than 3500 words and not more than 5000 words. The word limit is inclusive of footnotes.
- The entry should adhere to the following formatting requirements :  
Font type - Times New Roman, Font size - 12, Double-spacing, One inch margin on each side, with justified alignment of text.
- The footnotes should adhere to the following formatting requirements:  
Font type - Times New Roman, Font size - 10, Single-spacing.
- The citation must be strictly in accordance with the Harvard Blue Book Citation style, 20<sup>th</sup> Edition.
- The identity of the student or the college, university, institution etc., should not be revealed in the text of the essay in any manner whatsoever.

## ➔ MARKING CRITERIA

- The following are the criteria for marking and the marks allotted to each category:

Sr. No.	Marking Criteria	Marks Allocated
1	Overall subjective evaluation	10
2	Issues covered and ingenuity of ideas	25
3	Flow and structure of essay	25
4	Legal content and use of authorities, references etc.	30
5	Language	10
	TOTAL	100

- Negative marks shall be allotted as per the following scheme:  
Violation of word limit (per 150 words)                      -2 marks  
Violation of each presentation rule                              -2 marks

## ➔ MISCELLANEOUS

- All entries shall be deemed to be the property of 'Vyas Memorial Government Law College National Legal Essay Competition', which reserves the right of publication of the same in any periodical, journal, book, electronic resource or in any other manner as it may deem appropriate.
- The organising committee's decision as regards the interpretation of rules or any other matter related to the competition shall be final.
- In the event that any situation arises, which is not contemplated in the rules, the organising committee's decision on the same shall be final. The organising committee reserves the right to vary, alter, or repeal any of the above rules as they deem appropriate.
- The decision of the judges shall be final and binding on all concerned.

## ➔ FOR ANY FURTHER DETAILS OR CLARIFICATIONS CONTACT:

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# ➔ 18<sup>th</sup> VYAS – GLC NATIONAL LEGAL ESSAY COMPETITION 2018 - 19

## Winners:

1. Shyamolie Parikh, K.C. Law College, Mumbai
2. Tarun Sharma, School of Law, UPES, Dehradun
3. Mohit Soni, NUSRL, Ranchi

## Judges:

The preliminary rounds of the competition were judged by Ms. Amanda Rebello & Ms. Helina Desai. The final round of the competition was judged by Hon'ble Shri. Justice Mr. S. J. Kathawalla of the High Court of Bombay.

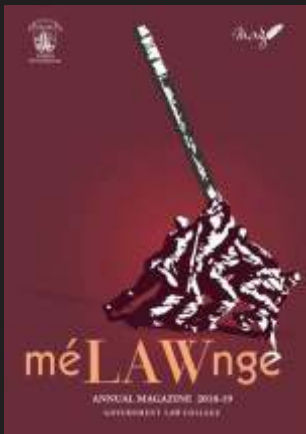
## ➔ OUR PATRON – LATE MR. DINESH VYAS

Late Mr. Dinesh Vyas, Senior Advocate, Supreme Court was one of our most distinguished alumni. He acquired his LL.B. degree from our college in 1967. Later he became the Professor of Taxation and International Law for the LL.M. degree at the University of Mumbai. He practised in the areas of Taxation, Constitutional and International Law and advised on the legal aspects of foreign collaborations. He was appointed by the Ministry of Finance to draft the Direct Taxes Code and was also appointed by the Government of India on the Central Direct Taxes Advisory Committee and the National Committee of Eminent Persons. Mr. Vyas authored the 9<sup>th</sup> edition of the book, 'Kanga, Palkhivala and Vyas: The Law and Practice of Income Tax'. He was also the recipient of Award "Achievers of Millennium" conferred by Lions Club International.



Unfortunately, Mr. Vyas passed away on the 23<sup>rd</sup> of January, 2018. In his memory, we continue to hold this competition with the unwavering support and guidance of his daughter, Mrs. Kunti Vyas Jhaveri. The Magazine Committee will always remain indebted to him for his generous contribution to the legal field.

## ➔ THE MAGAZINE COMMITTEE



Collective effort is indispensable to the creation of a publication. méLAWnge 2018-19, like its predecessors, has been borne from the combined endeavours of students, writers, lawyers and stalwarts alike. The momentum required to bring this edition to light, has been immense.

As shown in the cover, it takes a tremendous amount of effort to keep the pencil rolling - even if one person pulls away, the others have to toil twice as hard to keep the pencil from slipping. This collective effort is also reflective of the individual struggle involved in being a part of the team, through various trials and tribulations. The cover of the 89th edition justifies the journey of the editorial team over the course of the past year.

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